

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH

ALIAHABAD

DATED: THIS THE 3rd JULY 1997

CORAM : Hon'ble Mr. Justice B.C.Saksena VC  
Hon'ble Mr. D. S. Baweja AM  
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ORIGINAL APPLICATION NO.901/94

1. The Union of India through  
General Manager, Central Railway,  
Bombay VT.
2. The Divisional Railway Manager,  
Central Railway, Jhansi... . . . . . Applicants  
C/A Sri P. Mathur

Versus

1. Kanhaiya Lal s/o Ram Lal,  
r/o 319, Baragaon Gate,  
Jhansi.
2. Prescribed Authority Under Payment  
of Wages Act, Jhansi... . . . . . Respondents

C/R Sri M. P. Gupta

ORDER

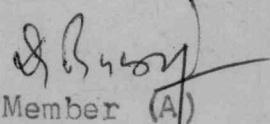
By Hon'ble Mr. Justice B.C.Saksena VC

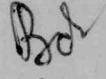
This O.A. has been filed aga-inst the  
order dated 3.2.1994 passed by the Prescribed authority  
under Payment of Wages Act without filing an appeal  
before the District Judge. Inview of the recent  
decision of the Hon'ble Supreme court in K. P. Gupta

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Bdr

Versus Controller of Printing and Stationery, the O.A. is not maintainable before this Tribunal and the same is disposed of accordingly. Interim order if any, is vacated.

2. Nothing in this order, however, shall preclude the applicants from seeking redressal before the appropriate legal forum, if so advised.

  
Member (A)

  
Vice-Chairman

SQI